

[श्री रामसेवक यादव]

होता है उसके मन में भी अनादर की बात रहती है। तो इस स्थिति में तो कोई न्यायसंगत चीज इस सदन में नहीं हो सकती। जो अपनी बात कहना चाहेगा उस को आप बाहर निकाल देंगे जसाकि अभी प्रिय गुप्त के मामले में हुआ, डाक्टर साहब के मामले में हुआ और मधु लिमये के मामले में हुआ। इस तरह से जो विरोध करना चाहेगा अगर उस को एक एक कर के निकाल दिया जायगा तो इस सदन का काम शान्तिपूर्वक चलेगा। यह स्थिति है। मेरा निवेदन है कि आप इस पर विचार करें और सोचें।

अध्यक्ष महोदय : आप बैठ जाएं।

श्री राम सेवक यादव : आप ने जो निर्णय दिए हैं उन को मैं ठीक नहीं समझता और जनतंत्र के विरोध में समझता हूँ और इसलिए वाकआउट करता हूँ।

(Shri Ram Sewak Yadav then left the House.)

अध्यक्ष महोदय : श्री पाटिल।

श्री बागड़ी : इस चीज का मुझ से भी ताल्लुक है, इसलिए मैं एक बात कहना चाहता हूँ।

अध्यक्ष महोदय : कोई मौका नहीं इस बक्त इस पर कुछ कहने का। मैं ने पाटिल साहब को बुलाया है। आप काम में रुकावट न डालिए।

श्री बागड़ी : मेरी एक बात सुन लीजिए।

अध्यक्ष महोदय : आप बैठिए।

श्री बागड़ी : एक मिनट मेरी बात सुन लें।

अध्यक्ष महोदय : मैं दरम्यान में इजाजत नहीं दूंगा।

13.45 hrs.

## DEMANDS FOR SUPPLEMENTARY GRANTS (RAILWAYS), 1964-65

The Minister of Railways (Shri S. K. Patil): I beg to present\* a Statement showing Supplementary Demands for Grants in respect of the Budget (Railways) for 1964-65.

12.45½ hrs.

## BUSINESS OF THE HOUSE

The Minister of Communications and Parliamentary Affairs (Shri Satya Narayan Sinha): With your permission, Sir, I rise to announce that Government Business in this House for the week commencing 8th of March, 1965, will consist of:—

(1) Further discussion on the Railway Budget.

(2) Discussion and voting on:

Demands for Grants (Railways) for 1965-66.

Supplementary Demands for Grants (Railways) for 1964-65.

(3) Consideration and passing of the Armed Forces (Special Powers) Continuance Bill, 1965.

(4) Discussion on the statement of the Minister of Home Affairs on the anti-national activities of pro-Peking Communists and their preparations for subversion and violence, laid on the Table of the House on the 18th February, 1965 on a motion to be moved by H. H. Maharaja Pratap Keshari Deo and others on Thursday, the 11th March, at 4 P.M.

I may also inform the House that General Discussion on General Budget

\*Presented with the recommendations by the President.

will commence from Monday, the 15th March, 1965.

**Shri S. M. Banerjee** (Kanpur): I have three submissions to make. Firstly, regarding the arrest of the left communists, a motion tabled by Shri P. K. Deo has been admitted for discussion. The normal time-limit for it is 2½ hours. But this is a matter on which a motion should have come from Government, so that we can have one day or two days for discussion. I would request you to fix up a whole day for this or ask the Government to take forward with a motion.

**Mr. Speaker:** I cannot do that.

**Shri S. M. Banerjee:** Secondly, after Mr. Kamath tabled the CBI Report, some of us have demanded a discussion on that. Since this question is agitating the minds of people all over the country at every level we request that we should get some time immediately within a week or so to have a discussion on it.

**Mr. Speaker:** I might make this clear, that no discussion can be held on a paper laid on the Table by a private Member. If an hon. Member quotes from some paper and if it is allowed to be laid on the Table in response to a demand made by hon. Members, no discussion can be had on that. It is only on a paper coming from the Government that a discussion can be asked for. If it is a report of a legal or statutory body also a discussion can be asked for.

**Shri Indrajit Gupta** (Calcutta South West): The paper is in the possession of the House.

**Mr. Speaker:** It can be used during other discussion in the House.

**Shrimati Renu Chakravarty** (Barrackpore): It is to be used as a matter of behaviour of Government in dealing with the CBI report.

**Mr. Speaker:** There is the General Discussion on the Budget and hon. Members can use it then.

**Shri S. M. Banerjee:** Sir, the Government have not placed it on the Table. The reasons are best known to them. After this document has been placed on the Table by Shri Kamath, it has appeared in the Press. It is no more a question of challenging the integrity of particular public men like Shri Patnaik or Mitra. Now, the matter which we want to discuss in this House is the entire conduct of the Cabinet Sub-Committee. That is why I request that the Government should lay it on the Table.

**Mr. Speaker:** What is the third point?

**Shri S. M. Banerjee:** Sir, it is time that we had a discussion on the Bonus Commission. The Bill is coming, and it is most unfortunate that taking advantage of this Bill no employer is implementing the Bonus Commission award.

**Shri H. N. Mukerjee** (Calcutta Central): I wish only to refer to the matter of the CBI report and certain concomitant documents which have together given rise to a matter of the utmost public importance in the people's mind. I beg of you not to take a purely technical view of the matter. The document was laid on the Table of the House by a private Member, but in spite of being a private Member he has succeeded in rivetting the attention of the country on a very important matter which is already agitating the people's mind. We owe it to ourselves, therefore, to have a discussion in Parliament and I would ask Government to come forward and lay all its cards, whatever cards it has, on the Table of the House and have a discussion, thrash it out and put an end to this miserable chapter. Therefore, my feeling is that a discussion should take place. If you direct, Members on this side might give notice of a motion. It is a procedural subject for you to decide, but it will be a good thing if there is a full day's discussion on the initiative of Government itself so that the country

[Shri H. N. Mukerjee]

can get to know the right and wrong of the matter.

**Shri Ranga** (Chittoor): Sir, I do not want to take long. I rise to support this suggestion made to you and through you to the Government also to give an opportunity to this House, if they cannot give a whole day at least 2½ hours, to discuss the behaviour of the Cabinet Sub-Committee in regard to this CBI report and all that pertains to it. I wish to draw your attention—I dare say that you have read it—to the editorial today in the *Hindustan Times* entitled “Guilty Men”. There is no short sentence and I will only read half of it. It says:

“..... if there was ever a *prima facie* case established which need to be more thoroughly gone into, this was such a case.”

Now that the leader as well as the Minister of Parliamentary Affairs are here and we have already given notice of our request to you to give us leave to make a motion for these 2½ hours in regard to this particular matter, I request all concerned, through you, Sir, to see that time is given to us to discuss this matter. allowed.

**Shri Satya Narayan Sinha**: So far as the question of allowing a private Member to lay a thing on the Table is concerned, Sir, it is for you to decide whether or not it should be allowed.

**Shri S. M. Banerjee**: Let the Government lay it on the Table.

**Shri Satya Narayan Sinha**: Government has not laid it so far. I am discussing about the position now, the position as at present. Apart from that, I had explained it to all our friends, the leaders of different groups when I invited them the other day, and made it perfectly clear to them that so far our convention has been that unless the Parliamentary financial programme is over we do not take up any No-day-yet-named Mo-

tion. As a very special case this motion on the question of DIR for a 2½ hour discussion has been allowed. I also made it clear to my friends that day that if apart from that we are likely to take up any no-day-yet-named motion the only possibility is to have that time deducted from the overall time.

**Shri Ranga**: No, no.

**Shri Satya Narayan Sinha**: Otherwise there is no other go.

**Shri Ranga**: This programme is something special. We thought that the Budget was going to be taken up on the 8th or 9th. Instead of that, through their own decision, they have postponed it to the 15th. If that is possible, should it not be possible for them to find 2-1½ hours for this discussion?

**Shri Satya Narayan Sinha**: About no-day-yet-named motions I have made the position very clear. Apart from the question of merit, we can take it up only after the financial business is over.

**Shri Indrajit Gupta**: The hon. Minister did not say anything about the suggestion made by Shri Banerjee about the time for the discussion on the statement of Government regarding the arrest of Left Communists, that it should be extended. No justice can be done to that in 2-1½ hours.

**Mr. Speaker**: When it is in the form of a no-day-yet-named motion, it has got to be 2½ hours.

**Shri Dinan Bhattacharya** (Serampore): Then it is better not to discuss it.

**Mr. Speaker**: It is for the House to decide.

श्री श्रींकार लाल बेरबा (कोटा) :  
यह विवादग्रस्त सी० बी० आई० रिपोर्ट की समरी हाउस की टेबल पर काफ़ी विवाद के बाद रख दी गई है। लेकिन अभी मंत्री महोदय ने जो यह कहा है उस से तो यह

मालूम होता है कि उस पर डिस्कशन को भागे भागे टाला जा रहा है। मेरा निवेदन है कि उस को विचार के लिए जल्द से जल्द लिया जाय और उस पर चर्चा अवश्य और शीघ्र ही चलनी चाहिए।

**Mr. Speaker:** I must make my position clear so far as that is concerned. It has been laid on the Table of the House but it was done by a private Member. Shri Kamath certified that it is a true copy of the genuine document and therefore I allowed it to be quoted. It can be made use of and quoted during other discussions. Unless the Government admits that this is the genuine document how can I allow a discussion on that. This cannot be a basis of the discussion simply because I have allowed them to quote from it or even place it on the Table. We are having so many discussions in these one-and-a-half months. They can use it and quote from it. Now it is on the Table and they can quote from it to any extent.

**Shri S. M. Banerjee:** Sir, I rise on a point of order. My point of order is this. Shri Kamath was permitted by you to lay a copy of the summary of the CBI report which was submitted to the Cabinet Sub-Committee which Shri Kamath certified as a true copy. Now, the Government is neither laying the whole report on the Table nor saying that the copy laid on the Table is a true copy. They are neither contradicting the report placed on the Table nor accepting it as correct. We are in a peculiar position. We will now be having a discussion on the Demands for Grants relating to the Ministry of Home Affairs. I would like you to have pity on us. If the Government does not come forward on their own I would request you to direct that the report be laid on the Table by them.

**Shri H. N. Mukerjee:** My submission is, if I may be permitted to say so, that you are taking perhaps a purely technical view of the matter.

The fact of the matter is that Shri Kamath having laid this thing on the Table of the House has created a furore in the country, in all sections of the people including those who support the Government policy. For some reason or other, which I do not wish to characterise, the Government does not come forward to say whether the document is correct or not. Therefore, the basis that you seek for is lacking. On account of the Government's remissness a document which has got, rightfully, the utmost publicity in the country and has caused the greatest anxiety and consternation is not being discussed in the House on a basis which would be beneficial to the country. Many questions have arisen—the Cabinet Sub-Committee's conduct, the entire political picture of our country and all that. If we are expected to discuss this very important matter only apropos other minor or major subjects in connection with the Home Ministry, Finance Ministry or any other Ministry, that would not be fair to the country. I would like you to lay down certain conventions in regard to the procedure of the House so that things which crop up suddenly might be taken up by Parliament in the proper manner for discussion. And that is why I submit that this question should be viewed from this point of view.

**Shri Ranga:** If they have any honour left with them .....

**Shri A. T. Sarma (Chatrapur):** I strongly oppose the motion.

**Mr. Speaker:** There is no motion.

**Shri A. T. Sarma:** I object to whatever they say.

**Mr. Speaker:** That is all right.

**Shri A. T. Sarma:** When it is not available to us it should not be discussed.

**Mr. Speaker:** I have made it clear in my ruling that I cannot compel the Government to lay it on the Table.

**Shrimati Renu Chakravartty:** Still, you can allow a discussion.

**Mr. Speaker:** A discussion cannot be allowed unless the Government lays it on the Table. That is the correct position.....(Interruptions) Order, order. I am not going to allow any more discussion on this. It is for the Government to consider what they should do.

13 hrs.

**Shrimati Renu Chakravartty:** On such a matter of urgent public importance if you rule out a discussion on the technical ground that the particular documents has been laid on the Table by a private Member it will not be quite proper. It would be within your competence to allow a discussion which the whole country is anxiously awaiting. The entire handling of the business by the Cabinet Sub-Committee has to be discussed and it should not be shut out merely because of a technical hitch. It should be debated.

**Mr. Speaker:** It is not a question of being technical. The procedure is quite clear. I can allow a member to quote from a document which the Government still contends is secret. But I cannot allow a regular discussion on that.

**Shrimati Renu Chakravartty:** They should be ashamed of taking that stand.

**Mr. Speaker:** That is not my business.

**Shri S. M. Banerjee:** Had it been in any other country, the entire Cabinet would have resigned.

**Mr. Speaker:** We have already spent a lot of time on this. Now we should resume the discussion on the Railway Budget.

**Shri Indrajit Gupta:** Sir, you just now mentioned that it is for the Government to decide whether to lay the report on the Table or not. May I make one submission on that?

**Mr. Speaker:** No, Sir.

**Shri Indrajit Gupta:** Government may contend that the document is secret; but they cannot say that this copy is not genuine.

**Shri H. N. Mukerjee:** Sir, could we not expect you to express yourself? Could we expect you to ask Government why they are behaving like this? After all, Parliament has to assert its authority and you, Sir, as a sovereign representative of Parliament, have got to do something to bring some sense in Government....

**Mr. Speaker:** I have given my explanation.

श्री हुकम चन्द कछवाय (देवास) : अध्यक्ष महोदय, सरकार से पूछा जाये कि क्या वह इस रिपोर्ट को सदन के सामने रखने के लिए तैयार है या नहीं ।

**Shri Ranga:** *The Hindustan Times* is their own paper and it has castigated the Government as the guilty men. That is enough.

**Shrimati Renu Chakravartty:** No, that is not enough.

**Mr. Speaker:** Order, order. There ought to be some end to this discussion. Shri S. M. Banerjee.

श्री बागड़ी (हिसार) : अध्यक्ष महोदय, आप ने कहा था कि आप मेरी बात सुनेंगे ।

अध्यक्ष महोदय : मैं ने माननीय सदस्य, श्री बनर्जी, को बुलाया है ।

श्री बागड़ी : जब मैं पहले उठा था, तो आप ने कहा था कि इस विषय के खत्म होने पर मुझे बुलायेंगे ।

अध्यक्ष महोदय : मैं ने कभी नहीं कहा था . . . श्री बनर्जी ।

श्री बागड़ी : मैं जाती सफाई के लिए बोलना चाहता हूँ ।

अध्यक्ष महोदय : मैं माननीय सदस्य को मना कर रहा हूँ और वह बोले जा रहे हैं ।

श्री बागड़ी : मैं एक व्यवस्था का प्रश्न उठाना चाहता हूँ ।

अध्यक्ष महोदय : व्यवस्था का प्रश्न दरमियान में नहीं उठ सकता है ।

श्री बागड़ी : अध्यक्ष महोदय, आप मेरी बात तो सुन लें ।

अध्यक्ष महोदय : मैं आप को इजाजत नहीं देता हूँ । आप कार्यवाही में रुकावट डाल रहे हैं । मैं ने आप को कहा है कि आप बैठ जायें ।

श्री बागड़ी : मैं रुकावट नहीं डाल रहा हूँ । जब मैं ने यह कहा था कि यह लोक सभा है, कोई मूगल दरबार नहीं है, तो उस शब्द को ले कर आप ने मुझे निकाल बिधा था । आज मेरे दल के बारे में यह कहा गया है कि ये ब्लैक-मेल करते हैं और मैं सफाई के लिए खड़ा होता हूँ, तो आप सुनने के लिए तैयार नहीं होते ।

अध्यक्ष महोदय : It was not proper for Shri Mukerjee to say like that. लेकिन उस का मतलब यह यह तो नहीं है कि माननीय सदस्य खड़े होकर बोलने लग जायें ।

श्री बागड़ी : अध्यक्ष महोदय, . . . .

अध्यक्ष महोदय : आप रुकावट डाल रहे हैं । अगर आप फिर उठेंगे, तो मुझे और एक्शन लेना पड़ेगा —श्री बनर्जी ।

श्री बागड़ी : अध्यक्ष महोदय, . . .

अध्यक्ष महोदय : मैं चाहता हूँ कि माननीय सदस्य, श्री बागड़ी, बाहर चले जायें ।

श्री बागड़ी : मैं बाहर नहीं जाऊंगा ।

अध्यक्ष महोदय : आप स्पीकर के डायरेक्शन को रेसिस्ट कर रहे हैं, उसको डिफ़ाई कर रहे हैं, आबस्ट्रक्ट कर रहे हैं ।

श्री बागड़ी : अगर इस सदन के बारे में कोई अपशब्द कहा जाये, कोई गलत बात कही जाये और आप उसको हिफ़ाजत दें, तो इससे संसदीय प्रणाली और जनतांत्रिक प्रणाली को आघात पहुंचेगा ।

अध्यक्ष महोदय : मैं हाउस को बताना चाहता हूँ कि मैं ने माननीय सदस्य का नाम ले कर कहा है कि माननीय सदस्य, श्री बागड़ी, बाहर चले जायें, लेकिन वह नहीं जा रहे हैं और यहाँ ही बैठे हैं । वह स्पीकर की एपारिटी को फ्लोट कर रहे हैं, उसको डिस-प्रोबे कर रहे हैं ।

Shri P. Venkatasubbiah (Adoni):  
Sir, I beg to move:

"That Shri Bagri be suspended from the service of the House for the rest of the day."

Shri Muthyal Rao (Mahbubnagar):  
Sir, in the place of that motion I would like to move a substitute motion. I beg to move:

"That Shri Bagri be suspended from the service of the House for the rest of the session."

Mr. Speaker: The question is:

"That Shri Bagri be suspended from the service of the House for the rest of the session."

Shri Ranga: May I suggest that "the rest of the session" may be amended as "the rest of the day"? After all, similar incidents have taken place today and some hon. Members have been sent out only for the rest of the day. Why should we make a distinction only in this case?

Mr. Speaker: Shri Range should realise that if one after the other,

[Mr. Speaker]

they rise in their seats, obstruct the proceedings and then accuse me that I have shown indulgence to some or they have been blackmailing me and then walk out, it becomes a little difficult for me. In those cases, at least the Members have walked out. In this case, he says that he would not go in spite of my orders.

**Shri Ranga:** He has also walked out.

**Mr. Speaker:** No he has not walked out. He is still here and he says he would not go.

**श्री बागड़ी :** मैं ने आप से अर्ज किया कि

**श्री हुकम चन्द कछवाय :** माननीय सदस्य ने जो प्रस्ताव रखा है, मैं उस में यह संशोधन करना चाहता हूँ कि "सेशन के बाकी भाग" के स्थान पर "एक सप्ताह" रख दिया जाये ।

(Shri Bagri then left the House.)

**अध्यक्ष महोदय :** क्या हाउस की मर्जी है कि इस मामले को इसी जगह छोड़ दिया जाये ।

**कुछ माननीय सदस्य :** जी हाँ ।

**श्री हुकम चन्द कछवाय :** हमें हमेशा इस बात का ध्यान रहता है कि हम संसद् की मर्यादा भंग न करें, लेकिन यहां पर जो ऐसी कार्यवाही होती है, जिस से उत्तेजना फैलती है, जो कि कुछ सदस्यों के द्वारा फैलाई जाती है, उस से देश में और दुनिया के दूसरे देशों में बहुत बुरा असर पड़ता है । हमारी लड़ाई सरकार से है । हम सरकार की खूब भालोचना करें और मंत्रियों की खूब छीला-छौली करे, लेकिन हम को अध्यक्ष महोदय की बात पूरी तरह माननी चाहिए । जो माननीय सदस्य यहां पर इस प्रकार का उत्तेजना फैलाते हैं, उनका एक मात्र उद्देश्य यह रहता है

कि ये सब बातें समाचारपत्रों में आयें । इस लिए मेरा मुद्दाव है कि ऐसा प्रस्ताव लाया जाये कि अगर हाउस में इस प्रकार की बातें हों तो वे रिकार्ड में न रहें । अगर वे रिकार्ड में नहीं रहेंगी, तो मुझे पूरा विश्वास है कि वे समाचारपत्रों में भी नहीं आयेंगी । मैं समाचारपत्रों पर कोई प्रतिबन्ध नहीं लगाना चाहता हूँ, लेकिन जिन बातों से उत्तेजना फैलती है, उन को बढ़ावा नहीं देना चाहिए।

**अध्यक्ष महोदय :** बहुत अच्छा—श्री बनर्जी ।

13.09 hrs.

#### RAILWAY BUDGET—GENERAL DISCUSSION—Contd.

**Mr. Speaker:** The House will now proceed with the General discussion of the Budget (Railways) for 1965-66. Shri S. M. Banerjee will continue his speech.

**Shri S. M. Banerjee (Kanpur):** Mr. Speaker, yesterday I was referring to the case of victimisation of trade union workers who took part in the 1960 strike. While I was on my legs I referred to the case of Posts and Telegraphs and other departments where 90 to 98 per cent of the employees who were victimised during the strike have been taken back. As this question has been agitating the minds of the All India Railwaymen's Federation and other unions, I would request the hon. Minister to kindly reconsider these cases. They took part in the strike in 1960 and after that every organisation suffered a lot. Now there are good industrial relations not only with the railway management the Railway Board or the Railway Ministry but generally the Government employees are discussing the various issues for a negotiated settlement.

In this connection, I would submit that there are certain cases in the South Eastern Railway. I particularly